

[Shri Jawaharlal Nehru]

arrested persons were accordingly released. The judges of the court concerned then sent a telegram to the President and others protesting against this order. It is understood since then that the Military Governor met the judges and explained the background of the case. The judges have, therefore, withdrawn their protest and another telegram has been sent to the President stating that the matter has since been settled.

The House will appreciate that there are many people, or some people, at any rate, in Goa, who were intimately connected with the old Portuguese Administration and who profited by it, and these people are interested in spreading stories and rumours of the deficiencies of the Indian Administration there, of the special officers and all that. Sometimes, they may be correct in some of the things. We are investigating every story that reaches us, and taking steps to correct any mistake made. But there are these people who are just bent on trying to show that the Portuguese period was not so bad as is painted, and for the first time, they have got the liberty to say what they like, and so, they say it. And some people are perhaps taken in by all that they say. But the main thing is that we have to put it on at new basis, the Government there on an autonomous basis, and at the same time, to begin with, we are not to change all their laws too much; some have to be changed, of course; gradually, the processes of change will come. For instance, there are judicial laws; in our view, they are rather peculiar. If we suddenly change them, the people there do not know the new legal system and they probably think that we are interfering too much with their ordinary lives.

Shri Hem Barua: May I seek a clarification?

Mr. Speaker: No.

There are three more calling-attention-notices. Under rule 197 (3), not more than one calling-attention-notice can be admitted for the same sitting, but today being the last day of the Session, the other calling-attention-notices have been put down on the Order Paper. Statements in respect thereof will be laid on the Table of the House by the Minister of Labour and Employment and Planning and by the Minister of Food and Agriculture. They would not be read out. That is the practice.

Shri Hem Barua: May I submit that the statement on the last one in my name and in the names of a few others relating to the reported strike in the Assam Oil-fields may be read out. This being the last Session of this Second Lok Sabha, an exception may be made.

Mr. Speaker: That is not the practice. Strictly, under the rules, I would not have admitted them for today, but I have admitted them, and the statements are there. The hon. Member may go through the statement. Even if it were read out in the House, I would not allow questions to be put on it.

BONUS COMMISSION

Shri Nath Pai: Under rule 197, I beg to call the attention of the Minister of Labour and Employment to the following matter of urgent public importance and I request that he may make a statement thereon:—

“The need for reconstitution of the Bonus Commission in view of the failure on the part of its members to get the mandate of the electorate.”

The Deputy Minister of Labour (Shri Abid Ali): On behalf of Shri Nanda, I lay the statement on the Table of the House. [See Appendix II, annexure No. 45].